

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 2395
TO BE ANSWERED ON 02nd JANUARY, 2018

TRIBUNAL ON DISTRIBUTION OF FOOD STUFF

2395. SHRI VIRENDER KASHYAP:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether there is any proposal from the Government to constitute a Tribunal under section 323(b) of the Constitution of India for resolution of disputes pertaining to production, procurement, supply and distribution of food stuffs through Judicial method;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether it is true that constitutional amendment has been made in 1974 to constitute such Tribunal; and
- (d) if so, the details thereof?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a)to(d): Part XIV A of the Constitution of India, containing Articles 323A and 323B, were inserted by the Constitution (42nd Amendment) Act, 1976, w.e.f. 3.1.1977. Article 323B of the Constitution provides that the appropriate Legislature may, by law, provide for the adjudication or trial by tribunals of any disputes, complaints, or offences with respect to all or any of the matters specified in clause (2) with respect to which such Legislature has power to make laws. Matters specified in clause (2) of Article 323B include production, procurement, supply and distribution of food-stuffs (including edible oilseeds and oils) and such other goods as the President may, by public notification, declare to be essential goods for the purpose of this article and control of prices of such goods.

Department of Food and Public Distribution is not considering to constitute a central tribunal under Article 323(b) for resolution of disputes relating to food stuffs.
